

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:2165  
ANSWERED ON:11.03.2013  
AMENDMENT IN EIA NOTIFICATIONS  
Dubey Shri Nishikant ;Lingam Shri P.

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether the Government has made any amendment for granting clearance in the Environment Impact Assessment (EIA) Notifications, 2006 regarding the built-up area in the building/ construction projects in the country;
- (b) if so, the details thereof;
- (c) whether any area which is `open to sky` is included in calculation of built-up area for projects in the country; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

- (a) & (b) As per EIA notification 2006 as amended on April 4, 2011 the built-up area is defined as 'the built up area or covered area on all the floors put together including basement(s) and other service areas, which are proposed in the building/construction projects'
- (c) & (d) Area which is not covered or any area which is open to sky/cut out/duct should not be counted in the calculation of built up area. The open to sky and the cut out/ ducts are required for proper light and ventilation of the building.